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(202) 08 NCLT CK 0002

National Company Law Tribunal, Allahabad Bench Prayagraj

Case No: CA No. 23/2022 IN CP (CAA) No. 01/ALD/2022 & CA (CAA) No. 02/ALD/2022

Kohinoor Tie Up Private

APPELLANT

Limited

Vs

Central Government

Through Regional RESPONDENT

Director

Date of Decision: Aug. 2, 0202

Hon'ble Judges: Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench: Division Bench

Advocate: Naresh Kumar, Krishna Dev Vyas

Final Decision: Disposed Of

Judgement

The present application has been filed for preponement of the date of hearing in Second Motion Petition bearing No. CP(CAA) No. 01/ALD/2022

which is already fixed for 21st September, 2022 and all statutory requirements are stated to be on record.

Keeping in view the facts and circumstances mentioned in the application, let the matter be listed on 24th August, 2022 on top of the Board.

Accordingly, CA No. 23/2022 is allowed and stands disposed of